

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

R.A. NO.122/2002  
in  
O.A. NO.1906/2001

This the 23rd day of May, 2002.

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Trilok Nath

... Applicant

-versus-

Govt. of NCT of Delhi & Ors.

... Respondents

O R D E R ( By Circulation )

Hon'ble Shri V.K.Majotra, Member (A) :

Apart from an attempt at re-arguing the entire case, applicant has stated that respondents may have taken a decision granting all reliefs to applicant which can be ascertained from the records of respondents. Such an enquiry cannot be conducted to ascertain whether any decision has been taken by respondents to grant all the reliefs claimed by applicant. Re-arguing the entire case is also beyond the ambit and scope of review.

2. Present review application is accordingly dismissed, in circulation.

  
( Kuldip Singh )  
Member (J)

  
( V.K.Majotra )  
Member (A)

/as/